

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.155/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR).

Respondents : Jindal India Thermal Power Limited (JITPL) and Anr.

**Petition No.194/MP/2022 along with IA No. 22/2023**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited.

Respondents : Northern Railways (NR) and Anr.

Date of Hearing : **25.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandra, Sr. Advocate, IR  
Shri Pulkit Agarwal, Advocate, IR  
Ms. Srishti Khindaria, Advocate, IR  
Shri Aneesh Bajaj, Advocate, IR  
Ms. Kanupriya, REMCL  
Shri Buddy Ranganadhan, Advocate, JITPL  
Shri Akshat Jain, Advocate, JITPL  
Ms. Shefali Tripathi, Advocate, JITPL  
Shri Shikhar Verma, Advocate, JITPL  
Shri Alok Mishra, ERLDC

**Record of Proceedings**

Due to a paucity of time, the matters could not be taken up for the hearing, and accordingly, the matters were adjourned. However, learned senior counsel for the Petitioner proposed that parties may be permitted to submit a brief written submission

indicating the issues involved in the matters for convenience. Learned counsel for JITPL further confirmed that pursuant to the Record of Proceedings for the hearing dated 17.1.2023 in these matters, JITPL has deposited the amount equivalent to the Bank Guarantee (BG) under the Agreement for Procurement Power (APP).

2. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission permitted the parties to file brief written submissions (not exceeding three pages) in the matters within three weeks with an advance copy to the other side.

3. The Petitions shall be listed for hearing on **5.1.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**